

12.31 hrs.

PAPERS LAID ON THE TABLE

LAW COMMISSION REPORTS

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): I beg to lay on the Table—

(1) A copy of the Thirtieth Report of the Law Commission on section 5 of the Central Sales Tax Act, 1956—Taxation by the States of Sales in the course of Import.

(2) A copy of the Thirty-second Report of the Law Commission on section 9 of the Code of Criminal Procedure, 1898—Appointment of Sessions Judges, Additional Sessions Judges and Assistant Sessions Judges.

[Placed in Library. See No. LT-1411/68].

INDIAN TELEGRAPH RULES

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I beg to lay on the Table a copy of the Indian Telegraph (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 919 in Gazette of India dated the 18th May, 1968, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-1412/68].

NOTIFICATIONS UNDER INDIAN TELEGRAPH ACT

DR. RAM SUBHAG SINGH: On behalf of Shri I. K. Gujral, I beg to lay on the Table a copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

- (1) The Indian Telegraph (Second Amendment) Rules, 1968 published in Notification No. G.S.R. 882 (English version) and G.S.R. 883 (Hindi version) in Gazette of India dated the 13th May, 1968.

- (2) The Indian Telegraph Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 940 (English version) and G.S.R. 949 (Hindi version) in Gazette of India dated the 15th May, 1968.
- (3) The Indian Telegraph (Fifth Amendment) Rules, 1968, published in Notification No. G.S.R. 1140 in Gazette of India dated the 7th June, 1968.
- (4) The Indian Telegraph (Sixth Amendment) Rules, 1968, published in Notification No. G.S.R. 1141 in Gazette of India dated the 13th June, 1968.

[Placed in Library. See No. LT-1413/68.]

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 802 published in Gazette of India dated the 4th May, 1968 making certain amendment to G.S.R. 1845 dated the 8th December, 1967.
 - (ii) G.S.R. 944 published in Gazette of India dated the 18th May, 1968.
 - (iii) The Sugarcane (Control) Amendment Order, 1968, published in Notification No. G.S.R. 945 in Gazette of India dated the 18th May, 1968.
 - (iv) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fourth Amendment Order, 1968, published in Notification No. G.S.R.